# Central Administrative Tribunal Principal Bench, New Delhi.

CP-802/2015 in OA-919/2014

## New Delhi this the 26th day of February, 2016.

Hon'ble Sh. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

> Shri Ved Prakash, S/o Late Shri Pareshwar Prasad, Aged about 60 years, R/o Type IV/13, N.C.E.R.T. Campus, New Delhi – 110 016. (Applicant in person)

Petitioner.

#### **VERSUS**

- Ms. Smiriti Zubain Irani, Appellate Auhtority, President, NCERT & Minister of HRD, Govt. of India, Shastri Bhawan, New Delhi – 110 001.
- Prof. H.K.Senapaty,
   Director and Disciplinary Authority,
   National Council of Educational Research and Training,
   NIE Campus,
   Sri Aurobindo Mara,

....Contemnors/Respondents.

#### **ORDER (ORAL)**

### Mr. V. Ajay Kumar, Member (J)

New Delhi - 110 016.

Heard both sides.

2. When this matter is taken up for hearing, the applicant, who is appearing in person, submits that since the respondents have complied with the order of this Tribunal, he is not pressing the CP. Accordingly, the same is closed as being not pressed. Notices issued to the respondents are discharged. No costs.

(Shekhar Agarwal) Member (A) (V. Ajay Kumar) Member (J)